


IN THE COURT OF MUNSIFF NO.3,DIBRUGARH

Present:-

**SMTI. S.KHANIKAR,
MUNSIFF NO.3,DIBRUGARH**

T.S. No.-130/2021(New)

T.S. No.-88/2018(Old)

Date	Order	Signature
03/12/21	<p>The plaintiff is represented.</p> <p>Judgment is ready and the same is pronounced in the open court today.</p> <p>In the result, the suit is decreed ex-parte with costs. The plaintiff is hereby granted with the following reliefs:</p> <p>i. It is hereby declared that plaintiff is entitled to recover the outstanding of loan amount of Rs:- 5,82,313/- (Rupees Five Lakhs Eighty Two Thousand Three Hundred Thirteen) only with interest from the defendant.</p> <p>ii. The defendant is directed to pay the plaintiff Rs:- 5,82,313/- (Rupees Five Lakhs Eighty Two Thousand Three Hundred Thirteen) only along with interests pendent-lite at the contractual rate of interests from 30-06-2018 till realisation of the decretal amount.</p> <p>iii. Declaration that the landed property described in the Schedule of the plaint remains hypothecated in favour of the plaintiff bank.</p> <p>iv. A decree for attachment and sale of both hypothecated and mortgaged properties for realisation of the dues under the decree within the liberty of the plaintiff to appropriate the sale proceeds thereof in satisfaction of the plaintiff's dues after defraying thereof cost and expenses for such sale.</p> <p>v. Cost of the suit.</p> <p>Prepare a decree accordingly.</p> <p>The Judgment is written on separate sheet,pronounced in the open court and signed by me under my hand & seal of this court on this 03rd day of December,2021.</p>	<p> 23.12.2021 Munsiff Munsiff No. 3 No.3 Dibrugarh Dibrugarh</p>

